

a Bill further to amend the Representation of the people Act, 1951."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक पेश करता

२०३

REGULATION OF THE FLOW OF FOREIGN MONEYS BILL*

श्री मधु लिमये (मुं गेर) : मैं प्रस्ताव करता हूँ कि विदेशी धन की भारत में आमद का विनियमन करने तथा इस देश में विदेशियों और उनके एजेंटों की हानिकार गतिविधियों पर रोक के लिये उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to regulate the flow of foreign money coming into India and to provide for the curbs on the harmful activities of foreigners and their agents in this country."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक पेश करता

२०४

MR. DEPUTY-SPEAKER : Shri Kanwar Lal Gupta..... Absent.

Shri A. T. Sarma.

DELIVERY OF BOOKS AND NEWSPAPERS (PUBLIC LIBRARIES) (AMENDMENT) BILL*

(Amendment of sections 2, 3, 4 etc.)

SHRI A. T. SARMA (Bhanjanagar) : I beg to move for leave to introduce a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce

a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954."

The motion was adopted.

SHRI A. T. SARMA : I introduce the Bill.

REGULATION OF EXPENDITURE AND ERADICATION OF CORRUPTION BILL*

SHRI HUMAYUN KABIR (Basirhat) : I beg to move for leave to introduce a Bill to regulate internal and external expenditure and payments of the Governments of the Union, the States and Union Territories, their undertakings, concerns and institutions, and all civic bodies under their direct and indirect control ; to maintain watch over all business transactions of trading and commercial establishments ; to prevent leakage of Income-tax, Sales-tax and other taxes and check other mal-practices, and to eradicate corruption, black marketing and smuggling.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to regulate internal and external expenditure and payments of the Governments of the Union, the States and Union Territories, their undertakings, concerns and institutions, and all civic bodies under their direct and indirect control ; to maintain watch over all business transactions of trading and commercial establishments ; to prevent leakage of Income-tax, Sales-tax and other taxes and check other mal-practices : and to eradicate corruption, black marketing and smuggling."

The motion was adopted.

SHRI HUMAYUN KABIR : I introduce the Bill.

15.05 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(Amendment of article 368)

by Shri Nath Pal

MR. DEPUTY-SPEAKER : We shall

*Published in Gazette of India, Extraordinary, Part II, section 2, dated 29.11.68.